

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. I

Service Tax Appeal No. 52291 of 2016

(Arising out of Order-in-Appeal No. 143(AK)ST/JPR/2016 dated 29.04.2016 passed by the Commissioner, Customs & Central Excise (Appeals), Jaipur)

M/s Hazarilal

Opp. IIHMR Airport Road,
Budhsinghpura, Sanganer,
Jaipur-303902, Rajasthan.

Appellant

Versus

Commissioner, Central Excise, Jaipur

Office of Commissioner, Customs & Central
Excise (Appeals) NCR Building, C-Scheme,
Jaipur-302005

Respondent

Appearance

Shri Bipin Garg & Ms. Kainaat, Advocates - for the Appellant
Dr. Radhe Tallo, Authroised Representative for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing / Order: 15.07.2022

Final Order No. 50617/2022

Justice Dilip Gupta:

A certificate in Form – IV has been issued to the appellant.

The appeal, therefore, stands dismissed as withdrawn.

(Dictated & Pronounced in open Court)

**(Justice Dilip Gupta)
President**

**(P.V. Subba Rao)
Member (Technical)**

RM

